

- i) All employees are entitled to encashment of leave at their credit on the date of retirement/ death subject to a maximum of 240 days;
- ii) Benefits, as admissible, under the Kendriya Vidyalaya Sangathan Employees Group Insurance Scheme for the members of the Scheme,
- iii) Travelling Allowance to Home Town as per rules on retirement.

(b) Residential facilities are extended to the teaching and non-teaching employees of the Kendriya Vidyalaya posted in Deihl wherever available in the schools

#### **Delay in Settlement of Pension Cases**

3922. SHRI K. PRADHAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government have received complaints regarding delay in setting pension cases of retired Central Government personnel;

(b) if so, the number of complaints received during 1989 and the current year;

(c) the number of complaints which have been settled and those which are still pending; and

(d) when the pending cases are likely to be settled?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) to (d). The system of sanction and payment of pension operates on a decentralised basis. With a view to minimising delay in sanction of pensions instructions were issued in January, 1987 making Heads of Departments Office accountable for strict compliance of the

Government orders for ensuring authorisation of pension and gratuity provisional or final—by the date of retirement on superannuation. The retiring employees who did not receive Pension Payment Order by the date of retirement were advised to bring such cases to the notice of this Ministry. During the years 1989 and 1990 (upto 4.4.90) 56 complaints were received, out of which 35 complaints have since been settled. The concerned authorities have been directed at appropriate level to ensure immediate settlement of pending cases. The instructions of the Government for ensuring sanction of pension provisional or final on the date of retirement on superannuation are brought to the notice of concerned Ministries/Departments from time to time.

#### **Wild Life-cum-Bird Sanctuary in Delhi**

3923. SHRI YASHWANTRAO PATIL: Will the PRIME MINISTER be pleased to state:

(a) whether a wild life-cum-bird sanctuary is proposed to be set up in the Union Territory of Delhi; and

(b) if so, the details thereof stating area to be covered, cost thereof and the time schedule for the completion thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI): (a) and (b). Delhi Administration have set up a sanctuary covering an area of 10.75 square kilometres of land in Gaon Sabhas of Asola, Sahurpur and Maidangarhi villages. A Project for development of this sanctuary at an estimated cost of Rs. 5.00 crores with project period upto 1992 is being implemented by them. The project covers habitat improvement and activities like construction of boundary walls, buildings, water supply, etc.